

# ACT No. XXXIV OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 23rd  
September, 1925.)

## An Act to amend the Cotton Transport Act, 1923.

III of 1923. **W**HEREAS it is expedient to amend the Cotton Transport Act, 1923, for the purpose hereinafter appearing; It is hereby enacted as follows:—

**1.** This Act may be called the Cotton Transport (Amendment) Act, 1925. Short title.

III of 1923. **2.** In clause (g) of section 2 of the Cotton Transport Act, 1923 (hereinafter referred to as the said Act), after the word "prohibited" the words "wholly or partly" shall be inserted. Amendment of section 2, Act III of 1923.

**3.** In section 3 of the said Act, in sub-section (1) after the words "into that area" the words "by rail, road, river and sea, or by any one or more of such routes", and in sub-section (2) after the words "import of which" and the words "for the import" the words "by rail" shall be inserted. Amendment of section 3, Act III of 1923.

**4.** In section 4 of the said Act, in sub-section (1) after the words "import of the cotton" and in sub-section (3) after the words "the import" the words "by rail" shall be inserted. Amendment of section 4, Act III of 1923.

**5.** In sub-section (1) of section 5 of the said Act, after the words "import of which" and the words "import of the cotton" the words "by rail" shall be inserted. Amendment of section 5, Act III of 1923.

**6.** In clause (a) of sub-section (1) of section 7 of the said Act, after the word "prohibited" the words "wholly or partly" shall be inserted. Amendment of section 7, Act III of 1923.

Price 1 anna or 1½d.]

MGIPC—L—1-77—7-11-25—7,500.